

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
173/241-242/PB/2019

IN THE MATTER OF:

Emaar Holding II	...	Applicant/Petitioner
Vs		
Emaar MGF Land Ltd. & Ors.	...	Respondent

Order under Section 241-242.

Order delivered on 11.02.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

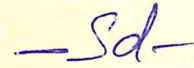
For the Applicant : Mr. SN Mookherjee, Sr. Adv, Dheeraj Nair, Kumar Kislay,
Mr. Angad Baxi and Naman Chaudhary.
For Respondent : Mr. Kunal Sinha, for Respondent No.1
Dr. U K Chaudhary, Sr. Adv., Ms. Manisha Chaudhary,
Mr. Mansumyer Singh, Aditya Bisht, Mr. Satyam Roy, Adv.
For Respondents No. 2, 3, 4 and 8.
Mr. Krishnendu Datta with Mr. Kunal Mimani and
Ms. Mehak Khurana, Adv. for Respondent No. 9

ORDER

CA-634(PB)/2020:-

Petitioner's side rejoinder submissions part heard.

List the matter on 19.02.2021.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)